

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES "A", BANGALORE**

Before Shri Chandra Poojari, AM & Shri George George K, JM

ITA No.1345/Bang/2015 : Asst.Year 2011-2012

M/s.Dakshina Kannada Koota Brahmanara Mitra Mandali #12, Bull Temple Road Basavangudi Bangalore – 560 004. PAN : AAATD0670R.	v.	The Dy.Director of Income-tax (Exemption), Circle 17(1) Bangalore.
(Appellant)		(Respondent)

Appellant by : Sri.Suresh Muthukrishnan, CA
Respondent by : Sri.Kannan Narayanan, JCIT-DR

Date of Hearing : 24.02.2021	Date of Pronouncement : 24.02.2021
-------------------------------------	---

ORDER

Per George George K, JM :

This appeal at the instance of the assessee is directed against CIT(A)'s order dated 16.09.2015. The relevant assessment year is 2011-2012.

2. At the time of hearing before us, it was noticed that the learned AR vide letter dated 20th February, 2021 had stated that the assessee has filed application to resolve the dispute raised in this appeal under the provisions of Direct Tax Vivad Se Vishwas Act, 2020, and prayed that the appeal may be treated as withdrawn. Accordingly, we dismiss the appeal filed by the assessee as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on this 24th day of February, 2021.

Sd/-
(Chandra Poojari)
ACCOUNTANT MEMBER

Sd/-
(George George K)
JUDICIAL MEMBER

Bangalore; Dated : 24th February, 2021.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)-14, Bangalore.
4. The CIT (LTU), Bangalore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore